

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 314 OF 2017 &**  
**IA NO. 781 OF 2017**

**Dated : 11<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Diwakar Solar Projects Ltd.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission &Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand Srivastava  
Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal  
Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran  
Ms. Anushree Bardhan for R-2

Mr. Ruchir Mishra  
Mr. Sanjeev K. Saxena for R-3

Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan for R-10 to R-12

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava  
Ms. Harshita Sinha for R-13

**ORDER**

The learned counsel appearing for the Respondent No. 10 to 12 submits that they will file vakalatnama as well as the reply during the course of the day after serving copy on the other side.

Submissions made by the learned counsel appearing for the Respondent Nos. 10 to 12, as stated supra, are placed on record.

The learned counsel appearing for the Respondent No. 10 to 12 is permitted to file vakalatnama as well as the reply during the course of the day after duly serving copy on the other side.

The learned counsel appearing for the Appellant requests for four weeks' time to file the rejoinder. Accordingly, the learned counsel appearing for the Appellant is granted four weeks' time to file the rejoinder on or before 08.02.2019 after duly serving copy on the other side.

List the matter on **12.03.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**